

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40586/2019

(Arising out of impugned final judgment and order dated 22-11-2018 in WT No. 865/2017 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P & ORS.

Petitioner(s)

VERSUS

MOHIT PETROCHEMICALS PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111727/2020-CONDONATION OF DELAY IN FILING and IA No.111730/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111728/2020-EXEMPTION FROM FILING O.T. and IA No.111732/2020-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 111727/2020 - CONDONATION OF DELAY IN FILING IA No. 111732/2020 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 111730/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 111728/2020 - EXEMPTION FROM FILING O.T.)

Date : 23-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Gaurav Singh, Adv.
Mr. Vipin Singh Bansal, Adv.
Mr. Samar Vijay Singh, AOR

For Respondent(s)

Mr. Sanjeev Kumar Singh, Adv
Mr. Shighra Kumar, Adv
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No(s). 151 of 2007.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

